

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 18/(MAH)/2015
CA No. 14/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: Dr. Digambar S. Naik
V/s.
M/s. Vrundavan Shalby Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv. Surendra Desai	Sr. Adv. - Petitioner	
2.	Adv. Bruno Castellino	Adv. for Petitioner	
3	Adv. Darshan Naik	Adv. for Respondent	
4	Adv. Syed Maqsood Butcher		

Order

CA No.14/2017 in TCP No. 18/398-398/NCLT/MB/MAH/2015

At request of the parties, the Petitioner is at liberty to file rejoinder in CA
14/2017 in two weeks hereof, sur-rejoinder if any, from the Respondent side to the
main Petition within two weeks hereof.

List this matter for hearing on 21.4.2017.

Sd/-

B.S.V.PRAKASHKUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)